

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
38, MG Marg Civil Lines, Old Red Building, Allahabad-211001
Regional Branch, Allahabad

Dated: 13/12/2016

To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. A/71117/2016-EX(DB) dated 02/12/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 35-C(1) of the Central Excise and Salt Act, 1944.


 Asstt. Registrar

Application	Appeal	Name and Address of Appellant
1	E/209/2008	IL JIN ELECTRONICS (I)PVT LTD B-48, HOSEY COMPLEX, PHASE-II, NOIDA
2		Name and Address of Respondent -C.C.E. NOIDA C-56/42, Sector-62, Noida- 201307

Copy To

3 Advocate(s) / Consultant(s):

SURENDER GUPTA, CA
 313, CHANKYA COMPLEX
 B-10, SUBHASH CHOWK
 LAXMI NAGAR, DELHI-92

4 Bar Association, CESTAT, Allahabad

5 Director Publications, Customs, Excise, I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

9 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

10 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

11 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad -- 38

12 The ICFAI society, 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

13 M/S Knowledge Processing Pvt. Ltd.(taxmanagementindia.com), FF-19, 1st Floor, Cross River Mall, CBD Ground, Near Karkardooma Court, Delhi-110032

14 C.D.R. 15 Office Copy 16 Guard File


 Asstt. Registrar

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
REGIONAL BENCH : ALLAHABAD
COURT-1**

Appeal No.E/209/2008-EX[DB]

Arising out of Order-in-Appeal No.120/CE/APPL/NOIDA/2007 dated 30.10.2007
passed by Commissioner (Appeals) Customs & Central Excise, Meerut-II.

M/s IL Jin Electronics (I) Pvt. Ltd.

...APPELLANT(S)

VERSUS

Commissioner of Central Excise, Noida

...RESPONDENT (S)

APPEARANCE:

None for the Appellant (s)

Shri Pawan Kumar Singh, Supdt. (AR) for the Department (s)

CORAM:

HON'BLE SHRI JUSTICE DR. SATISH CHANDRA, PRESIDENT

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

DATE OF HEARING:- 02.12.2016

FINAL ORDER No:- 74117/2016

Per Dr. Satish Chandra:

- List revised. None present for the Appellant.
2. The notices sent by the Registry from time to time, have returned un-served. The appellant never informed the new address nor any application has been filed ever. It shows that the appellant is not interest to pursue their appeal.
 3. Needless to mention that as per maxim, VIA LATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who got to sleep.
 4. Hence, the appeal is dismissed in default.

(Dictated & pronounced in the open Court)


(Anil G. Shakkarwar)


(Justice Dr. Satish Chandra)

Member (Technical)

President

प्रमाणित प्रति / Certified True Copy

22.12
सहायक पंजीकार / Asstt. Registrar
सीमा शुल्क, वस्तुशुल्क एवं सेवा कर
अपील अपील / (C.E.S.T.A.T.)
38, एम. जी. मार्ग, अलाहाबाद-211001
38, M. G. MARG, ALLAHABAD-211001